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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

R.A. No.152 of 2005

IN

O.A. No.1221 of 2004

New Delhi, this the 17th day of August, 2005

HON'BLE SHRI M.K. MISRA, MEMBER (A)

Shri T.L. Gupta, S/o Shri Mangat Rai Aggarwal,
Asstt. Engineer, C.P.W.D.,
R/o AG-1/117-B, Vikas Puri,
New Delhi.

....Applicant.

VERSUS

Union of India : Through

1. Secretary,
Ministry of Urban Development & Poverty Alleviation,
Nirman Bhawan,
New Delhi.
2. The Director General of Works,
C.P.W.D.,
Nirman Bhawan,
New Delhi-110011.
3. The Additional Director General
Northern Region,
C.P.W.D., Sewa Bhawan,
R.K. Puram, New Delhi.
4. The Executive Engineer,
P.W.D. Division No.VI,
Govt. of NCT of Delhi,
Rest House, Nangloi,
Delhi.Respondents.

ORDER (in CIRCULATION)

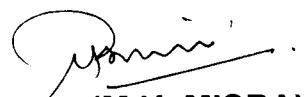
This RA is directed against an order passed in OA No.1221/2004 on
6.5.2005 whereby the Original Application of the applicant was dismissed.

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2. I have perused the grounds taken in the Review Application, but I find no error apparent on the face of record. By this Review Application, applicant is only trying to re-argue the whole matter, as if it is an appeal. The ambit of review under Section 22 (3) (f) of the Administrative Tribunals Act, 1985 as well as Order XLVII , Rules (1) and (2) is limited. The Apex Court in *Union of India v. Tarit Ranjan Das*, 2004 SCC (L&S) 160 observed as under:

“13. The Tribunal passed the impugned order by reviewing the earlier order. A bare reading of the two orders shows that the order in review application was in complete variation and disregard of the earlier order and the strong as well as sound reasons contained therein whereby the original application was rejected. The scope for review is rather limited and it is not permissible for the forum hearing the review application to act as an appellate authority in respect of the original order by a fresh order and rehearing of the matter to facilitate a change of opinion on merits. The Tribunal seems to have transgressed its jurisdiction in dealing with the review petition as if it was hearing an original application. This aspect has also not been noticed by the High Court.”

5. Having regard to the above, RA is dismissed, in circulation.



(M.K. MISRA)
MEMBER (A)

/ravi/